

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 261/MP/2023**

**Subject** : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking revision of the date of operationalization of the long-term access granted to JSW Renew Energy Limited by Central Transmission Utility in terms of the Long-Term Access Agreement dated 17.9.2021 executed between Petitioner and CTUIL and align the date of operationalization with the Scheduled Commercial Operation Date of the project.

**Date of Hearing** : 15.3.2024

**Coram** : Shri Jishnu Barua, Chairperson  
Shri P. K. Singh, Member

**Petitioner** : JSW Renew Energy Limited (JSWREL)

**Respondents** : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.

**Parties present** : Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL  
Ms. Priyansi Jadiya, CTUIL

**Record of Proceedings**

The Petitioner, JSW Renew Energy Limited (JSWREL), has been granted Long-Term Access for a capacity of 540 MW for the supply of power generated from its Wind Power Project in Tamil Nadu under Tranche-IX (SECI IX Project). The Petitioner has filed the instant petition for an extension of the start date of Connectivity and Long-Term Access granted to the Petitioner from 31.3.2023 to 30.12.2023 due to an extension granted by the Solar Energy Corporation of India (SECI) in the commissioning date of SECI IX Project, on account of events beyond the control of the Petitioner.

2. Learned counsel for the Central Transmission Utility of India Limited (CTUIL) sought a short time to file a reply to the petition.

3. The Petitioner was represented by a counsel in the hearing. However, no appearance has been marked on behalf of the Petitioner. She submitted that the information sought by the Commission vide RoP dated 19.1.2024 has been filed and she further sought time to file a rejoinder to the reply of CTUIL.



4. After hearing the parties, the Commission directed the Petitioner to submit the status of implementation of the dedicated transmission lines and the status of implementation of the instant 540 MW Wind Power Project, on an affidavit by 5.4.2024, with an advance copy to the Respondents.

5. The Commission further directed the Respondents, including CTUIL to file their respective replies on an affidavit by 22.4.2024 with an advance copy to the Petitioner, and the Petitioner to file its rejoinder, if any, on an affidavit by 6.5.2024. The Commission also directed the parties to strictly comply with the above directions within the specified timelines and observed that no extension of time would be granted.

6. The matter will be listed for further hearing on 6.6.2024

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

